MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 16th November, 2016

- **G.S.R. 1073(E)**.—In exercise of the powers conferred by section 295 read with sub-section (2) of section 143 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-
 - 1. (1) These rules may be called the Income–tax (31st Amendment) Rules, 2016.
 - (2) They shall come into force on the date of publication in the Official Gazette.
 - 2. In the Income-tax Rules, 1962, after rule 12D, the following rule shall be inserted, namely:-
 - "12E. Prescribed authority under sub-section (2) of section 143.—The prescribed authority under sub-section (2) of section 143 shall be an income-tax authority not below the rank of an Income-tax Officer who has been authorised by the Central Board of Direct Taxes to act as income-tax authority for the purposes of sub-section (2) of section 143.".

[Notification No. 105/2016/F. No. 142/8/2014-TPL]

Dr. T. S. MAPWAL, Under Secy.

Note : The principal rules were published vide Notification S.O. 969(E), dated 26th March, 1962 and last amended *vide* Notification G.S.R. 1068(E), dated 15th November, 2016.

HARINDRA KUMAR Digitally signed by HARINDRA KUMAR Date: 2016.11.16 20:21:56 +05'30